September, 1974. The prices of some popular soaps before and after lifting the in-

formal control and percentage of increase during the last three years is as follows:

,	n -	/1-
ı	Rs.	/lac

			,-	Prices in June '71	Prices w.e.f. 20th July 1973	Percent- age increase over 1971 prices	Prices after lifting of infor- mal control	Percen age increase over 1973
Laundry (Sunligh (150 gms)	1)			0.61	0.75	23 %	1.05	40%
Carbolic (Lifebuo (150 gms) .	y)	23		0.72	0.90	25%	1.25	38.8%
Toilet (100 gms)								
Rexona .	160	90	794	0.74	0.93	25.6%	1.35	45%
Lux	1.5	6	36	0.74	0.93	25.6%	1.33	43 %
Janata	- 20	*	*		***		1.00-1.0	5 —

Memorandum from Tool-checkers of Kanchrnpara,

SHRI MONORANJAN ROY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether he has received any memorandum from the Tool-checkers of Kanchrapara Workshop of Eastern Railway;
- (b) if so, the nature of such memorandum ; and
 - 11 the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) Yes.

ibj The memorandum is addressed to the Third Pay Commission and contained demands relating to revision of pay scales and avenues of promotion.

M The scale of pay of Tool-checkers has been recommended by the Pay Commission after taking into consideration their duties and responsibilities and this has been accepted by the Government. Tool-checkers are eligible for promotion as Mistries in grade Rs. 150-240 (Authorised scale)—Rs. 350-560 (Revised scale). They can also seek transfer to clerical cadre for further avenue of promotion.

Ran on Motor Racing

772. SHRI MONORANJAN ROY: Will the Minister PETROLEUM AND CHE MICALS be pleased to state:

(a) whether Government propose to ban the racing of highway motor car in view of the acute shortage of petrol; and (b) if not, the reason therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b) State Governments are competent to regulate racing speed in accordance with the provisions of Section 120 of the Motor Vehicles Act. 1939. No such ban is under the consideration of Government of India at present.

Memorandum from Drugs and Pharmaceutical firms regarding abolition of brand names of drugs

773. SHRI NIREN GHOSH: Will the Minister of PETROLEUM AND CHE MICALS be pleased to state .